

294/C

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

No. F.60/DDMA/COVID-19/2021/492

Dated: 15.12.2021

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 Virus, which has already been declared as a pandemic by the World Health Organization and has considered it necessary to take effective measures to prevent its spread and issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation in NCT of Delhi;


2. And whereas, Delhi Disaster Management Authority has issued Order No. 460 dated 08.08.2021 vide which the permitted / prohibited / restricted activities shall be as per levels of alert specified in the Graded Response Action Plan (GRAP) for effective management of COVID-19 in NCT of Delhi. Clause 14 of the said GRAP order also provides that DDMA may make necessary amendments / modifications in respect of aforesaid plan or any other activities as per the situation assessed from time to time to meet exigencies in the interest of management of COVID-19 situation;

3. And whereas, Delhi Disaster Management Authority has issued Order No. 491 dated 30.11.2021 with regard to prohibited/restricted activities with effect from intervening night of 30th November, 2021 and 1st December, 2021 (00:00 hrs) till intervening night of 15th December, 2021 and 16th December, 2021 (00:00 hrs) or till further orders, whichever is earlier;

4. And whereas, the status of COVID-19 in NCT of Delhi has again been reviewed and it has been observed that though the overall number of COVID-19 patients & positivity rate has declined considerably and the overall situation has improved, due caution and care has to be continued so that adequate standards of COVID Appropriate Behavior continues to be followed and any such activity, that can lead to surge in cases, is allowed only after rigorous and due diligence.

5. Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, GNCTD, hereby directs that in the territory of NCT of Delhi (outside Containment Zones), the prohibited/restricted activities shall be as specified in the **Annexure-A** enclosed with this order, **w.e.f. intervening night of 15th December, 2021 and 16th December, 2021 (00:00 hrs) till intervening night of 31st December, 2021 and 1st January, 2022 (00:00 hrs) or till further orders, whichever is earlier.**

6. It is directed that all District Magistrates, District DCPs, Deputy Commissioners of Municipal Corporations / Officers of NDMC and Delhi Cantonment Board, Vice Chairman, DAMB & Secretaries of APMCs and all other authorities concerned shall be responsible for ensuring COVID Appropriate Behaviour viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer, maintaining health hygiene, no spitting etc. in all Shops, Malls, Markets, Market complexes, Weekly Markets, Restaurants & Bars, Mandis, ISBTs, Railway platforms / Stations, Entertainment Parks, Gymnasiums & Yoga Institutes, Spa & Wellness clinics, Cinemas / Theaters / Multiplexes, Auditoriums / Assembly Halls, Banquet Halls / Marriage Halls, Stadia/ Sports Complexes, Slum areas, Schools, Colleges, Educational / Coaching Institutes, Libraries, Exhibitions, Religious places etc. as well as at all areas identified as hotspots for transmission of COVID-19 virus. It should be ensured that the people who visit these places strictly follow COVID Appropriate Behaviour and are wearing masks, maintaining social distancing etc. without fail. If the aforesaid norms of COVID Appropriate Behaviour are not maintained at any establishment/ business premises/weekly market/ schools, colleges, educational / coaching institutes, libraries, Religious places etc, then such premises/ weekly market shall be liable to be closed for containing the spread of COVID-19 virus and the defaulter shall also be liable for criminal prosecution under the relevant laws. District Magistrates and counterpart DCPs shall deploy sufficient number of teams for keeping utmost vigil at public places and for enforcing COVID Appropriate Behaviour so as to avoid any possibility of surge in COVID-19 cases.


Addl CEO, DDMA

7. It is further directed that the Market Trade Associations (MTAs), Banquet Halls / Marriage Halls Associations, Cinemas / Multiplexes Association, Gymnasiums & Yoga Institutes Associations, Weekly Market Associations, Religious places Management Committees, other Trade Associations, Exhibition Organizers and Resident Welfare Associations (RWAs) shall also be responsible for ensuring compliance of COVID Appropriate Behavior by all shops, malls, markets, market complexes, offices, weekly markets, restaurants & bars, Cinemas / Theaters / Multiplexes, Gymnasiums & Yoga Institutes, Spa & Wellness clinics, Banquet Halls / Marriage Halls, Exhibitions, Religious places and residents within their respective areas. All District Magistrates, District DCPs and other authorities concerned shall take strict action against the defaulting persons, as per the applicable laws and rules, including closure of such establishments / business premises / weekly markets/ Exhibitions / Religious places / Cinemas / Multiplexes etc.

8. Additional Chief Secretary (H&FW), GNCTD, Commissioner, Delhi Police, Pr. Secretary (Revenue), Commissioners of Municipal Corporations, Director (Education), Director (Higher Education), Director (TTE), Pr. Secretary (Transport), all District Magistrates of Delhi & their counterpart District Deputy Commissioners of Police and all other authorities concerned are directed to ensure strict compliance of this order and to take all requisite actions for effective implementation of the extant directions of MHA, Govt. of India issued vide Order dated 28.09.2021 (already circulated) to ensure implementation of Prompt and Effective Containment Measures for COVID-19, as conveyed vide MoHFW, Gol DO No. Z.28015/85/2021-DM Cell dated 21.09.2021 which have been extended till 31.12.2021 vide MHA order dated 30.11.2021 and to ensure strict adherence to MoHFW, Gol advisory dated 25.11.2021 (already circulated) as well as any further orders / directions issued thereupon. The authorities concerned shall adequately inform and sensitize the field functionaries about these instructions for strict compliance, in letter and spirit.

9. In case any person is found violating the aforesaid instructions, the defaulting person(s) shall be proceeded against as per the provisions of section 51 to 60 of the Disaster Management Act, 2005, Section 188 of IPC and other applicable laws.

10. This order shall not prohibit any further restrictions / measures imposed by any other Department or authority or institution empowered under any relevant law to control the spread of COVID-19 virus as well as for any other purpose.

(Signature)
 (Vijay Dev)

Chief Secretary, Delhi

Copy for compliance to:

1. All Addl. Chief Secretaries/Principal Secretaries/Secretaries/HODs of Govt. of NCT of Delhi
2. Chairman, New Delhi Municipal Council
3. Addl. Chief Secretary (Health), GNCTD
4. Commissioner of Police, Delhi
5. Pr. Secretary (Revenue)-cum-Divisional Commissioner, GNCTD
6. Pr. Secretary (Education), GNCTD
7. Pr. Secretary (Transport), GNCTD
8. Commissioner (South DMC/East DMC/North DMC)
9. MD, DMRC
10. MD, Delhi Transport Corporation
11. Secretary (I&P) for wide publicity in NCT of Delhi
12. Secretary (Higher Education) / Secretary (TTE), GNCTD
13. Director (Education) / Director (Higher Education) / Director (TTE), GNCTD
14. Vice- Chairman, Delhi Agriculture Marketing Board, GNCTD
15. CEO, Delhi Cantonment Board
16. All District Magistrates of Delhi
17. All District DCPs of Delhi.
18. Director, DGHS, GNCTD.

(Signature)
 Addl CEO

Copy for kind information to:-

1. Secretary to Hon'ble Lt. Governor, Delhi
2. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD
4. Secretary to Hon'ble Minister of Health, GNCTD
5. Secretary to Hon'ble Minister of Revenue, GNCTD
6. Secretary to Hon'ble Minister of General Administration, Development, GNCTD
7. Secretary to Hon'ble Minister of Social Welfare, GNCTD
8. Secretary to Hon'ble Minister of Food & Supply, GNCTD
9. Staff Officer to Cabinet Secretary, GoI
10. Staff Officer to Home Secretary, GoI
11. Addl. Chief Secretary (UD), GNCTD
12. Addl. Chief Secretary (Home)/ State Nodal Officer for COVID-19, GNCTD
13. All members of State Executive Committee, DDMA, GNCTD
14. System Analyst, O/o Divisional Commissioner, Delhi for uploading of the order on website –
ddma.delhigovt.nic.in
15. Guard file


Addl CEO

- (xi) Marriage related gatherings shall be permitted with a ceiling of 200 persons.

The owners of the banquet halls, marriage halls, hotels etc. shall be responsible for ensuring strict compliance of COVID Appropriate Behaviour (viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer etc.) to contain the spread of COVID-19 virus. In case, any violation is found, strict penal /criminal action shall be taken against the owner of the premises as well as against the individual and the premises shall be sealed forthwith.

- (xii) Religious places shall be permitted to open for visitors / devotees subject to strict compliances of enclosed SOP dated 01.03.2021 (already circulated) issued by MoH&FW, GoI and adherence of COVID Appropriate Behaviour viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer, etc. However, large gatherings / congregations shall not be allowed.

- (xiii) Stadia / Sports complexes will be permitted to open without spectators, subject to strict compliance SOP dated 29.01.2021 issued by Govt. of India and other instructions/guidelines issued by GoI / GNCTD from time to time as well as strict adherence of COVID Appropriate Behaviour (viz. wearing of mask, maintaining social distancing, regular hand washing and use of sanitizer etc.) to contain the spread of COVID-19 virus.

- (xiv) Spas are permitted to open subject to conditions / restrictions already stipulated in DDMA Order No. 463 dated 30.08.2021.

The owners of the Spas shall be responsible for ensuring strict compliance of aforesaid conditions as well as COVID Appropriate Behaviour (viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer etc.) to contain the spread of COVID-19 virus. In case, any violation is found, strict penal /criminal action shall be taken against the owner of the Spa as well as against the individual and the premises shall be closed forthwith.

- (xv) All authorized weekly markets shall be allowed subject to the strict compliance of SOP (already circulated) and all instructions / guidelines issued by GoI / GNCTD from time to time to contain the spread of COVID-19. No unauthorized weekly market shall be allowed to function. If in case it is found by any field officer of DDMA that COVID Appropriate Behaviour or prescribed SOPs / Guidelines are not being followed in any Weekly Market then such Weekly Market shall be closed forthwith by District Magistrate / Zonal Deputy Commissioner of Municipal Body concerned without any loss of time so as to completely avoid and prevent any upsurge and likelihood of next wave in NCT of Delhi.

RT-PCR / RAT test of vendors / customers of weekly markets shall be conducted on random basis by the District Magistrate concerned regularly. In case of positive test report, action should be taken as per the protocol prescribed by the Health Department, GNCTD with regard to quarantine, contact tracing, treatment etc.

3. **All other activities will be permitted, except those which are specifically prohibited / restricted. However, in Containment Zones, only essential activities shall be allowed.**
4. There shall be no restriction on inter-state and intra-state movement of persons and goods including those for Cross-land border trade under Treaties with neighboring countries. No separate permission / approval / e-pass will be required for such movements.
5. In the containment zones, all measures shall be taken strictly as prescribed by MoHFW, GoI as well as H&FW Department, GNCTD, in letter & spirit by all authorities concerned.
6. The permitted / restricted activities shall be allowed subject to strict compliance of SoPs issued by GoI and GNCTD from time to time.


Addl CEO